IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-153(PB)/2017

IN THE MATTER OF:

Tanushri Enterprises

... Applicant/Petitioner

Vs

Dhirglobal Industries (P) Ltd.

... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.06.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/

Petitioner

Shri Pulkit Deora, Advocate

For the Respondent

Shri Rajiv Dviwedi, Advocate

ORDER

Reply, if any, be filed within 10 days with a copy in advance to the Counsel opposite.

List the matter on 11th July, 2017.

SY-

(CHIEF JUSTICE M.M.KUMAR) PRESIDENT

Sd-

(DEÉPA KRISHAN) MEMBER(TECHNICAL)

29.06.2017 V. Sethi